

Shri Ramanathan Chettiar: No, Sir. I want to know the criterion on which this education cess is levied.

Mr. Speaker: Every State would decide.

Shri Ramanathan Chettiar: May I humbly submit that I would like to be enlightened on the criterion on which this cess is levied?

Mr. Speaker: Let the Minister answer it.

Shrimati Soundaram Ramachandran: In Maharashtra it is mostly on cash crops. In Madras it is land revenue, in Bihar also land revenue. So, each State has a different pattern.

Shri Dinen Bhattacharya: May I know whether the Government propose to levy this cess in States where the education cess already exists?

Shrimati Soundaram Ramachandran: No, certainly not.

Shri Kishen Pattnayak: May I know whether the cess will be levied even in such villages where there exists no school at all?

Mr. Speaker: It is for the States to tell.

दिल्ली की प्रशासन व्यवस्था में परिवर्तन

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*५०१. { श्री प्रकाशवीर शास्त्री :
श्री जगदेव सिंह सिद्धांती :
श्री हरिश्चन्द्र मायूर :
श्री कृष्ण देव त्रिपाठी :
श्री महे इवर नायक :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली की प्रशासन व्यवस्था में कोई परिवर्तन करने का विचार है; और

(ख) यदि हां, तो यह मामला इस समय किस अवस्था में है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हजरतबीस) : (क) तथा (ख) मामला विचाराधीन है ।

श्री प्रकाशवीर शास्त्री : गृह मंत्री जी को अथवा गृह-मंत्रालय को दिल्ली की कुछ संस्थाओं की ओर से इस प्रकार के ज्ञापन क्या प्राप्त हुए हैं कि दिल्ली में टैरिटोरियल काउंसिल बनाई जाए और उस में जनता द्वारा चुने हुये प्रतिनिधि हों, यदि हां तो उस सम्बन्ध में क्या कोई निर्णय ले लिया गया है और अगर नहीं लिया गया है तो क्या स्थिति है ?

गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री) मुझे ऐसा तो कोई खास पत्र नहीं मिला है जिस में यही कहा गया हो कि टैरिटोरियल काउंसिल ही बनाई जाए और उनका चुनाव हो । हां, इस तरह के कुछ पत्र मिले हैं कि दिल्ली के सम्बन्ध में कुछ न कुछ होना चाहिये और अपना शासन चलाने के लिये दिल्ली के रहने वालों को अधिकार मिलने चाहिये ।

श्री प्रकाशवीर शास्त्री : अभी समाचारपत्रों में कुछ इस प्रकार के समाचार प्रकाशित हुए थे कि दिल्ली की बिजली और पानी की व्यवस्था को भारत सरकार कारपोरेशन से वापिस अपने हाथों में लेना चाहती है । मैं जानना चाहता हूँ कि इस प्रकार के समाचारों में कहां तक सत्यांश है ?

अध्यक्ष महोदय : यह बात बिल्कुल दूसरी है—

श्री प्रकाशवीर शास्त्री : इसी से यह सम्बन्धित है ..

अध्यक्ष महोदय : आप दिल्ली के एडमिनिस्ट्रेटिव सैट-अप के बारे में पूछ रहे थे और कह रहे थे कि यहां कोई डेमोक्रेटिक इंस्टीट्यूशन हों और उन में चुने हुये लोग

हों। अब आपने एक दो महकमों की बात करनी शुरू कर दी है। यह कैसे इसमें आ सकता है ?

श्री प्रकाशवीर शास्त्री : मैं दूसरा प्रश्न पूछ लेता हूँ।

दिल्ली की प्रशासन व्यवस्था के सम्बन्ध में अंतिम निर्णय कब तक गृह मंत्रालय ले सकेगा ?

श्री लाल बहादुर शास्त्री : समय तो बिल्कुल ठीक नहीं बता सकता हूँ। मगर हम कोशिश कर रहे हैं कि जल्दी से जल्दी कुछ निश्चय करें। हमारा प्रयास यह होगा कि एक महीने के अन्दर कुछ स्थायी रूप से हम अपने फंसले पर पड़ें।

श्री जगदेव सिंह सिद्धान्ती : दिल्ली जैसे केन्द्रीय क्षेत्र में प्रशासनिक अधिकार जनता के प्रतिनिधियों को सौंपे जायें, इस काम में कौन सी बाधा आती है, इसमें क्या अड़चन पैदा हो रही है ?

श्री लाल बहादुर शास्त्री : माननीय सदस्य यहां मौजूद हैं, पार्लियामेंट यहां मौजूद है, एक अड़चन यह भी है, और भी विषय हैं जिन पर अच्छी तरह से विचार करते हम निर्णय कर सकते हैं क्योंकि दिल्ली का जो प्रशासन होगा वह एक तरह से अपने अंग का अकेला ही, तो कैसा हों ताकि दूसरी जगहों पर उस का असर न पड़े, इन तमाम बातों को ध्यान में रखना पड़ता है।

Shri Harish Chandra Mathur: What are the important administrative deficiencies which have been felt by the Government itself during these two or three years and what tentative proposals have already been made to meet those administrative deficiencies?

Shri Lal Bahadur Shastri: It is a very wide question and I do not think I can answer it at present. Perhaps

the hon. Member is bound to raise it during the Budget discussion and I might possibly then reply to them.

Shri Harish Chandra Mathur: They must have felt certain deficiencies.

Mr. Speaker: That is quite right. I do not object to the question: it is quite relevant. But the answer would be so long that it could not probably be given during the question hour. What administrative difficulties they might have experienced during the last two or three years and what they propose to do to remove them—that is perhaps too wide a question.

Shri Harish Chandra Mathur: That is the only reason they are wanting to have a new administrative set-up. I do not want to go into the details. I want to know only the major things which have been felt particularly regarding the co-ordination. They must have formulated some tentative proposals also. At least let him say these things in a broad outline.

Shri Lal Bahadur Shastri: May I add that the hon. Member is somewhat mistaken if he thinks that we want to give Delhi a new set-up only because we have found that they are experiencing certain difficulties in administration? There are many other reasons.

Shri Harish Chandra Mathur: I could quite appreciate that there are aspirations of the people for their representation. That is another matter. I am not going into it because I limit my question only to the administrative deficiencies.

Shri Hem Barua: On a point of order, Sir. In reply to a supplementary question the hon. Home Minister said that difficulties are being created by the existence of Parliament. Is Parliament a hinderance and can he make a reference like that to Parliament?

Mr. Speaker: I do not think that it was what was intended to be conveyed though I should not interpret it. He meant to say that it is already

represented here inside Parliament. That is how I take it.

Shri Hem Barua: He referred to difficulties created by Parliament.

Mr. Speaker: That should not be the apt answer; it is not a hurdle it is rather a help.

Shri Harish Chandra Mathur rose—

Mr. Speaker: I feel that his question is too wide a question to be answered in the question hour Shri Maheshwar Naik.

Shri Maheshwar Naik: May I know why the Government did not think it fit to include Delhi while formulating the Government of Union Territories Bill?

Mr. Speaker: It is arguing the case.

Shri D. C. Sharma: For purposes of formation of the administrative set-up may I know whether Delhi and New Delhi will constitute one unit or Delhi will be different from New Delhi?

Shri Lal Bahadur Shastri: This also will be considered while framing the proposal.

Foreign Exchange Requirements for N.C.D.C.

*502. **Shri J. B. S. Bist:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that the Finance Ministry has proposed reduction of foreign exchange requirements of the National Coal Development Corporation by more than 50 per cent; and

(b) if so, the extent of this reduction and its effect on the projects to be undertaken by the corporation?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). No, Sir. There is no proposal to reduce the foreign exchange requirements of the National Coal Development Corporation.

Shri J. B. S. Bist: May I know if any new projects are contemplated by

the Corporation and if so, in which States?

Shri K. D. Malaviya: No, Sir. There is new project under contemplation. Whatever schemes have been put in the Third Plan will be implemented and we are trying to see that those schemes go through within the plan period.

Shri Indrajit Gupta: Is it a fact that over six lakh tons of coal have accumulated at the pit heads of the NCDC mines? In view of this, is there any scheme, as reported in a section of the Press, to slow down the tempo of production?

Mr. Speaker: The question is about foreign exchange.

Shri Indrajit Gupta: It may be connected with the production level.

Mr. Speaker: How? I do not follow it.

Shri Indrajit Gupta: They cannot clear the pit-head stocks.

Mr. Speaker: So, they may require foreign exchange?

Shri Indrajit Gupta: I do not know I am asking a question.

Mr. Speaker: Shrimati Sharda Mukerjee.

Shrimati Sharda Mukerjee: May I know if the National Coal Development Corporation has any scheme for increasing the import of coke because as the right type of coke is not available the production of steel is affected?

Shri K. D. Malaviya: No, Sir. I do not accept the views of the hon. Member that because of the non-availability of the right type of coal steel production has been affected. There is a proposal from the Ministry of Steel and Heavy Industries to examine the question whether some better quality of coke could be imported economically for certain type of steel production, but we are not aware of any decision being taken by them or having been sent to us.